

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LUTHRA WATER SYSTEMS PRIVATE LIMITED.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Luthra Water Systems Private Limited
2.	Date of incorporation of corporate debtor	11/04/2000
3.	Authority under which corporate debtor is incorporated /registered	Ministry of Corporate Affairs (ROC-Mumbai)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15540MH2000PTC125779
5.	Address of the registered office and principal office (if any) of corporate debtor	22-25, TRINITY HAMBERS, 115-117 BORA BAZAR STREET, FORT MUMBAI - 400001
6.	Date of closure of Insolvency Resolution Process	20-08-2018
7.	Liquidation commencement date of corporate debtor	20-12-2019 #
8.	Name and registration number of the insolvency professional acting as liquidator	Devendra Jain Reg. No. IBBI/IPA-001/IP-P00255/ 2017-18/10484
9.	Address and e-mail of the liquidator, as registered with the Board	Top Floor, C/o Swati Jewellers, Spring Field, Judges Bungalow Road, Vastrapur, Ahmadabad, Gujarat - 380054 E-Mail devendradjain@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Top Floor, C/o Swati Jewellers, Spring Field, Judges Bungalow Road, Vastrapur, Ahmadabad, Gujarat - 380054 E-Mail – irpdevendrajain@gmail.com
11.	Last date for submission of claims	19-01-2020

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the M/s. Luthra Water Systems Pvt. Ltd. on 18-12-2019 (# received on 20-12-2019)

The stakeholders of M/s. Luthra Water Systems Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 19-01-2020 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Devendra Jain
Liquidator

Date: 20.12.2019
Place: Mumbai